



IN THE HIGH COURT OF DELHI AT NEW DELHI <u>RFA 187/2019 and CM APPL. 10565/2019</u> M/S TRACTEL TIRFOR INDIA PVT LTD ..... Appellant Through: Mr.Sudhir Nandrajog, Sr. Advocate with Mr.Kalyan Dutt, Advocate. versus ICICI BANK LTD & ANR ..... Respondents Through: Mr.Kartik Bhalla, Advocate for R-1. Mr.Hitendra Kapur, Advocate for R-2

## CORAM: HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

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<u>ORDER</u> 03.08.2023

1. Heard.

2. Admit.

3. Since the respondents are already served, therefore, issuance of fresh notices is not necessary.

4. List this appeal in the category of the '*Regulars*' as per its own turn.

5. In the meantime, learned counsel appearing on behalf of the parties are directed to file their written synopsis along with relevant judgments and the same be also kept ready in hardcopy to be presented at the time of hearing of the matter.

6. Interim order as passed earlier shall remain in force till the next date of hearing.

## PURUSHAINDRA KUMAR KAURAV, J

AUGUST 3, 2023/nc/rs

This is a digitally signed order.

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